

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION No. 84 OF 2021 (SZ)**

IN THE MATTER OF:

Alluri Raju,
Telangana & Ors

....

Applicant(s)

Versus

M/s. Legend Estates Private Ltd.,
Hyderabad & Ors.

....

Respondent(s)

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Place: Hyderabad

Date: 20-07-2021.

REPORT DATED 20.07.2021 OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R5) IN ORIGINAL APPLICATION No. 84 OF 2021 IN THE MATTER OF ALLURI RAJU Vs M/s. LEGEND ESTATES PRIVATE LIMITED, HYDERABAD AND OTHERS BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI.

It is to submit that the Hon'ble NGT, Chennai in its Order dated 22.03.2021 directed the Respondents to submit a report to the Tribunal in the matter.

In this regard, the following is submitted: -

- a) The Board Officials have inspected the project on 07.07.2021.
- b) M/s. Legend Chimes, Phase-II, by Legend Estates Pvt. Ltd proposed to build Residential Villas of total built up area is more than 20,000 square meters and started construction of Residential Villas at Sy.No. 211, 211/A, AA, E, EE, U, UU, RUU, 212/A, E, EE, U, UU RU, 213/A, AA, E, EE, U, UU, RU, 186/A to EE, 190/A to EE, 189/A to EE, 191/A to EE, 192/A to EE, 199, 199/A & AA, 200,201, 202,204, 204/A & AA, 205/A & AA, 206, 206P, 206/A, AA, E, EE, U, UU, 208, 208/A, 209, 210, 186/U, 187/U 190/U, 191/U, 192/U, Kokapet (V), Rajendranagar (M), Rangareddy District.
- c) The project has obtained Environmental Clearance vide order dated 25.10.2013 which has expired on 24.10.2020.
- d) As per the EC, total plot area of the project is 1,20,117 Sq. Mtrs, the built up area is 81,311 Sq Mtrs with green area of 12,259 Sq. Mtrs. It is a residential project proposing to accommodate 264 units.
- e) The construction of STP is located at a distance of 71 feet from the residence of the 1st Applicant.
- f) During the inspection, it was observed that the project has started construction activity about a year back and 10 plots out of 264 units were occupied. The construction of STP in Legend Chimes, Phase-II was under progress.

- g) As per the EC condition, no wastewater shall be discharged outside the premises until it is connected to the public sewer line. Till such time, the excess treated sewage, if any, is to be discharged into an artificial pond within the premises and can be utilized for recreational purpose.
- h) The project has not obtained Consent for Establishment (CFE) before the start of construction activity which is a violation of EC General Conditions (ii). Consent for Establishment is mandatory as per Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for the construction of Residential Villas having Built up area more than 20,000 square meters.
- i) During the inspection, it is observed that the sewage generated from the plots occupied by the residents is not provided any treatment system, as STP is still under construction and the sewage generated is discharged outside the premises joining the Nala located adjacent to the project site.
- j) The EC issued is valid for a period of seven years i.e., upto October 2020 and the same has been lapsed. The project construction has to be completed before the expiry of the EC duly complying with the condition stipulated. Failing which, the project proponent has to obtain extension of validity of the EC, which has not been done by the project proponent.
- k) The project proponent shall obtain Consent for Establishment (CFE) of the Board under Water & Air Acts before the commencement of the project and shall also obtain Consent for Operation (CFO) before the occupancy. However, the project proponent has not obtained CFE and CFO of the Board.
- l) The Board has issued Show cause notice to the project vide notice dated 18.07.2021 for commencement of the project without obtaining Consents of the Board (**Annexure-I**).

m)The same would be reviewed by the Task Force Committee of the Board comprising of External Expert Members and based on the recommendations of the Committee, the action will be initiated against the project.

Date: 20.07.2021

Place: Hyderabad.



ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office - I, R.R. District.



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ANNEXURE-J
TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE – I, RANGAREDDY DISTRICT
H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club,
Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,
Environmental Engineer

Tele-Fax : 23401520
Website: tspcb.cgg.gov.in

Lr. No. -RR-I/PCB/2021- 206

Dt: 18.07.2021

Show Cause Notice

Sub: TSPCB – Regional Office-I – Rangareddy District– Residential Construction Project “M/s. Legend Chimes Phase-2” ,by Legend Estates Pvt. Ltd , Sy.no. 211, 211/A, AA, E, EE, U, UU, RUU, 212/A, E, EE, U, UU RU, 213/A, AA, E, EE, U, UU, RU, 186/A to EE, 190/A to EE, 189/A to EE, 191/A to EE, 192/A to EE, 199, 199/A & AA, 200,201, 202,204, 204/A & AA, 205/A & AA, 206, 206P, 206/A, AA, E, EE, U, UU, 208, 208/A, 209, 210, 186/U, 187/U 190/U, 191/U, 192/U at Kokapet (V), Rajendranagar (M), Rangareddy District.– Constructing Residential Villas Complex without obtaining CFE of the Board and violating the EIA - 2006 Notification , Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 Act, before Establishment of the activity – Show cause notice - Reg.

- Ref: 1. Environmental Clearance Order No.SEIAA/AP/PRD-372/2013, dated 25.10.2013.
2. Inspection of Board Officials on 07.07.2021.

* * *

WHEREAS, you have involved in the Construction activity in the name of M/s. Legend Chimes Phase-2’ ,by Legend Estates Pvt. Ltd at survey no. 211, 211/A, AA, E, EE, U, UU, RUU, 212/A, E, EE, U, UU RU, 213/A, AA, E, EE, U, UU, RU, 186/A to EE, 190/A to EE, 189/A to EE, 191/A to EE, 192/A to EE, 199, 199/A & AA, 200,201, 202,204, 204/A & AA, 205/A & AA, 206, 206P, 206/A, AA, E, EE, U, UU, 208, 208/A, 209, 210, 186/U, 187/U 190/U, 191/U, 192/U at Kokapet (V), Rajendranagar (M), Rangareddy District.

WHEREAS, this office officials inspected the site and following observations were made:

1. It was observed that you have proposed to build Residential Villas of total built up area is more than 20,000 square meters and started construction of Residential Villas at Sy.no. . 211, 211/A, AA, E, EE, U, UU, RUU, 212/A, E, EE, U, UU RU, 213/A, AA, E, EE, U, UU, RU, 186/A to EE, 190/A to EE, 189/A to EE, 191/A to EE, 192/A to EE, 199, 199/A & AA, 200,201, 202,204, 204/A & AA, 205/A & AA, 206, 206P, 206/A, AA, E, EE, U, UU, 208, 208/A, 209, 210, 186/U, 187/U 190/U, 191/U, 192/U, Kokapet (V), Rajendranagar (M), Rangareddy District

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2. You have obtained Environmental Clearance vide order dated 25.10.2013 which has expired on 24.10.2020.
3. The project has also not obtained Consent for Establishment before the start of construction activity which is a violation of EC General Conditions (ii). Consent for Establishment is mandatory as per Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for the construction of Residential Villas having Built up area more than 20,000 square meters.

Hence, you are hereby directed to SHOWCAUSE as to why action shall not be initiated against the construction project under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for starting of construction activity without obtaining Consent for Establishment (CFE) of the Board, your reply shall reach this office within 7 days from date of issue of this notice, failing which action will be initiated against your institution without further notice under relevant Acts.

You are also directed to note that establishment / development of the project without obtaining consents of the Board is punishable under Section 44 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 37 of Air (Prevention and control of pollution) Act, 1981 & amendments thereof.


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office - I, R.R. District.

To

Shri. B. Nageshwara Rao, MD,
M/s. Legend Estates Pvt. Ltd,
'Legend Chimes Phase-2' Sy.no. 211,
211/A, AA, E, EE, U, UU, RUU,
212/A, E, EE, U, UU RU,
213/A, AA, E, EE, U, UU, RU, 186/A to EE, 190/A to EE,
189/A to EE, 191/A to EE, 192/A to EE,
199, 199/A & AA, 200,201, 202,204, 204/A & AA,
205/A & AA, 206, 206P, 206/A, AA, E, EE, U, UU,
208, 208/A, 209, 210, 186/U, 187/U 190/U, 191/U, 192/U
Kokapet (V), Rajendranagar (M), Rangareddy District.

Received
B. Shiva Kumar
4123381174
20/07/21

Received
A. Phani
20/07/2021
PH: 7207132823

Copy submitted to the Member Secretary, TSPCB, Sanathnagar, Hyderabad for kind information.

Copy submitted to the JCEE, TSPCB, ZO-Hyderabad, for kind information.